

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.10 of 1994

Wednesday this the 5th day of January, 1994

EORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman  
The Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

V.V.Jose, Electrical Foreman  
Train Lighting Depot, S.Railway,  
Trivandrum-23. ....Applicant

(By Advocate Mr.P.Sivan Pillai( represented)

Vs.

1. The Chief Personnel Officer,  
Southern Railway, Madras.3.
2. The Sr.Personnel Officer/M&E  
Headquarters, Southern Railway,  
Madras.3.
3. The Divl.Personnel Officer,  
Southern Railway, Trivandrum-14.
4. The Sr.Divl.Electrical Engineer,  
Southern Railway, Trivandrum-14.
5. Regi Varghese, Electrical Chargeman 'A',  
Southern Railway, Trichur. .... Respondents

(By Advocate Mrs.Sumati Dandapani/Preethy Ramakrishnan)  
for R.1to4.

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant challenges Annexure.A1 by which  
5th respondent was transferred from Trichur to Cochin  
Harbour Terminus Railway Station, overlooking his  
earlier request for transfer. Applicant submits that  
by reason of Annexure.A3 transfers should be effected  
on the basis of priority of registration of requests  
for transfer. Be that as it may, we find that applicant  
has raised his grievances in Annexure.A2 before the  
4th respondent. We direct 4th respondent to consider

the representation in the light of the rule/s/orders governing the matter and pass appropriate orders. He will also issue notice to 5th respondent and hear him while taking a decision. The representation should be considered and disposed of within two months from today.

2. With the aforesaid direction, application is disposed of. No costs.

Dated 5th January, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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